

IN THE HIGH COURT OF JHARKHAND AT RANCHI
First Appeal No. 325 of 2019

Nandlal Prasad Verma --- --- Appellant
Versus
Nirmala Devi @ Neera Devi --- --- Respondent

CORAM: Hon'ble Mr. Justice Aparesh Kumar Singh
Hon'ble Mrs. Justice Anubha Rawat Choudhary
Through: Video Conferencing

For the Appellant : Mrs. Jasvinder Mazumdar, Advocate
For the Respondent : Mr. Anupam Anand, Advocate

08/07.09.2021 Learned counsel for the appellant Mrs. Jasvinder Mazumdar is present. Learned counsel for the respondent Mr. Anupam Anand is also present.

A report has been received from the Jharkhand State Legal Services Authority which is dated 02.09.2021 indicating that on the date fixed for mediation on 28.07.2021 both the parties were virtually present and the next date is fixed on 25.09.2021.

Learned counsel for the parties submit that the time for mediation may be extended.

Considering the submissions made, the matter is adjourned and the learned Mediator is requested to proceed with mediation and submit a report. The mediation report should be filed before this Court latest by 18th October 2021.

Matter is directed to be placed in the week commencing from 18th October 2021 along with the report of the mediation.

(Aparesh Kumar Singh, J)

(Anubha Rawat Choudhary, J)

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